

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 40/Rules/DHC

Dated: 08.05.2026

Consequent upon rationalization of Mail Products by the Department of Posts of Ministry of Communications, Government of India, whereby the “Registered Post” service is being merged into the “Speed Post” service to improve operational efficiency, tracking capability and customer convenience in line with evolving communication needs and technological advancements, the High Court of Delhi in exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 and all other powers enabling it in this behalf, the High Court of Delhi with the previous approval of the Lt. Governor, Delhi, hereby notifies that the words “Registered Post” wherever, they occur in any Rules, Notifications, Practice Directions and Orders etc. relating to District Courts of Delhi and issued by this Court be read as “Speed Post” with effect from the date of merger of “Registered Post” Service into “Speed Post” as notified by the Department of Posts, Ministry of Communications, Government of India.

BY ORDER OF THE COURT

Sd/-

(ARUN BHARDWAJ)
REGISTRAR GENERAL